

IN THE COURT OF THE DISTRICT & SESSIONS JUDGE
AT KALABURAGI.

NOTIFICATION NO.DCK/ADMN/ 03 /2016
KALABURAGI, DATED: 23.07.2016.

RECRUITMENT TO THE POST OF STENOGRAPHER

**APPLICATIONS THROUGH ONLINE BE SUBMITTED FROM 25.07.2016
TO 24.08.2016 (TILL 11.59 PM)
FOR PAYMENT OF FEE THROUGH CHALLAN: 26.08.2016**

Applications through online in the prescribed proforma are invited from the candidates who are eligible and qualified as on the last date fixed for submission for applications for Recruitment to **11 posts** of Stenographers in the Unit of District & Sessions Court, Kalaburagi through the link on <http://ecourts.gov.in/kalaburagi/online-recruitment>

CLASSIFICATION OF 11 NO.OF POSTS IDENTIFIED TO THE CANDIDATES OF HYDERABAD – KARNATAKA REGION FOR FILLING UP OF LOCAL CADRE :

Reservation	Others	Women	Rural	Ex- MP	K.M	PDP	P.H.	Total
Scheduled Caste	--	01	01	--	--	--	01	03
Category-I	01	--	--	--	--	--	--	01
Category-IIB	01	--	--	--	--	--	--	01
Category-IIIA	01	--	--	--	--	--	--	01
General Merit	--	--	03	01	--	--	01	05
Total	03	01	04	01	--	--	02	11

Note : One post each for Physically Handicapped person in SC and GM category are reserved for Low Vision persons.

1) MINIMUM QUALIFICATION :

- a) Must have passed S.S.L.C. or equivalent examination.
- b) Must have passed Senior Typewriting and Senior Shorthand examinations both in Kannada and English language conducted by the Department of Public Instructions or equivalent examination.

OR

Diploma in Commercial Practice / Secretarial Practice or any other examination recognized as equivalent examination to them by Universities or Karnataka Secondary Education Examination Board or Technical Board.

- c) Pay Scale Rs. 14,550 – 350 – 15,600 – 400 – 17,200 – 450 – 19,000 – 500 – 21,000 – 600 – 24,600 – 700 – 26,700 + Spl Pay and other allowances as per rules.

2) AGE LIMIT :

Must have attained the age of 18 years on the last date fixed for receipt of applications and must have not attained the age of ;

- a) 40 years in case of persons belonging to SC / ST and Cat-I.
- b) 38 years in case of persons belonging to any of the Category II-A or II-B or III-A or III-B of other Backward classes.
- c) 35 years in case of others.
- d) In case of applicant who is working or holding a post under the Government of a local authority or a Corporation established by a State Act or Central Act or Established by the Government under a State Act and Central Act and owned or controlled by the Government by the number of years during which he is or was holding such posts or 10 years which ever is less.
- e) In case candidate who is Ex-Serviceman by three years plus the number of years of service rendered by him in the Armed Forces of the Union.
- f) In case of a candidate who is physically handicapped – by ten years.
- g) In the case of a candidate who is widow – by ten years.

3) CANDIDATES CLAIMING RESERVATION :

- a) Under SC, Category-I, II-B & III-A shall possess the certificates in the form as prescribed by the Government of Karnataka and issued by the competent authority on or before the last date of applying ONLINE.
- b) Claiming reservation under Rural / Physically handicapped / Ex-Serviceman / Widow candidates shall possess the certificate issued by the competent authorities on or before the last date of applying ONLINE.
- c) Candidates who are in service of Union of India / State Government and their Undertaking should possess the "**No Objection Certificate**" issued by the concerned authority at the time of verification of documents / tests.
- d) The candidates claiming reservation under Local Cadre i.e. candidates belonging to Hyderabad-Karnataka Region shall possess the relevant certificate issued by the Competent Authority on or before the last day of applying ONLINE as prescribed under the Karnataka Public Employment (Reservation in Appointment for Hyderabad-Karnataka Region) (Issue of Eligibility Certificate) Rules 2013.
- e) The candidates called for document verification / test shall furnish the necessary documents with regard to Educational qualification, Caste, Date of birth, Reservation claimed with regard to Rural/Physically Handicapped / Ex-Serviceman / Widow and reservation claimed for Local Cadre for verification and also two character certificates issued by the leading persons. On verification, ***if the information so furnished by the applicant in the application is found to be false, then their candidature is liable for rejection and also they are liable for criminal prosecution for furnishing false information.***

If sufficient number of eligible candidates in Women, Ex-Serviceman, Physical handicapped and Rural candidates are not available to the extent of the percentage, the unfilled vacancies would be filled up by such categories by men candidates and other candidates belonging to the same category respectively.

4) METHOD OF RECRUITMENT:

Selection of candidates shall be made in accordance with the provisions contemplated in the Karnataka Sub-ordinate Courts (Ministerial and other posts) (Recruitment) (Amendment) Rules,2007.

Tests would be conducted and the eligible candidates called for Tests / Interview will have to appear before the Prl.District & Sessions Judge, Kalaburagi in the premises of District Court, Kalaburagi at their own costs.

5) PROBATION :

Candidates will be appointed on probation for a period of two years and the provisions of Karnataka Civil Service (Probation) Rules 1977 shall MUTATIS MUTANDIS apply to be candidates so selected. During the probation the candidates shall pass the Kannada Language Examination and Departmental Examinations prescribed to the post under the Karnataka Civil Service (Service & Kannada Language Examinations) Rules, 1974.

6) COMPUTER LITERACY TEST:

The selected candidates shall pass the Computer Literacy Test as may be prescribed by the Government as per Notification No. DPAR.43.SER.2008 Bengaluru dated: 07.03.2012 by securing not less than 60% of marks, within three months from the date of selection, unless the selection made would stands cancelled.

7) METHOD OF APPLICATION AND FEE :

- a) The method of application shall be through **ONLINE** on the website <https://www.onlinesbi.com/prelogin/icollecthome.htm?corpID=383244> to be applied as per the instructions made available in the Annexure on the website. **Applications sent by any other mode other than ONLINE will not be considered.**
- b) The candidate shall pay fee of Rs.200/- (Rupees two hundred only) by any of the following mode of payment;

Online Payment : on submission of online application the candidates shall make the online payment of application fee. The applicants will be redirected to above noted S.B.I. website for fee payment.

Applicants to enter their correct **Application Number** and other details such as name, date of birth and mobile number in S.B.I. payment page.

Applicants can make payment through;

- Online (credit card, debit card, net banking etc)
- OR**
- Offline / Bank Payment – Generate challan online, down load in PDF format and pay in any Branch of State Bank of India.
 - After successful online payment, applicants should save a copy of receipt for their future reference and they **Need Not** scan and upload the receipt.
 - Applicants paying through offline / S.B.I. Branch payment **Need Not** scan and upload endorsed challan in District Court, Kalaburagi website after successful payment of fees. Applicants to retain the paid challan for their future reference.

The Candidates belonging to Category-I / Scheduled Caste / Scheduled Tribe / Physically Handicapped are exempted from payment of fee.

- c) Fee once paid will not be refunded under any circumstances.
- d) The candidates who attempt to obtain extraneous support by any means for candidature shall not be eligible for appointment.

- e) Three certificates of good character, one from the Principal of College/Head Master/Head Mistress of Institution in which he/she had last studied and two from respectable persons unconnected with him/her testifying to his/her character.
- f) Copy of SSLC Marks Card/LC/TC in support of age proof attested by the candidates.
- g) Citizenship certificate (Where the candidate is not a citizen of Indian by birth) issued by the DC/Strict Magistrate of the District in which the candidate is residing.
- h) The candidates shall possess the certificates mentioned above issued by the competent authority on or before the last day of applying through ONLINE and to submit at the time of verification of documents / tests.

Place : Kalaburagi.
Dated: 23.07.2016.

sd/-
Prl.District & Sessions Judge,
Kalaburagi.